

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application No. 76085 of 2019
AND
Cus. Stay No. 76455 of 2018
AND
Cus. Appeal No. 77659 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/925/2018 dated 14.05.2018 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Taj Textiles

Dawar Colony, Gali No.1
Noorwala, Panipat, Haryana, 132103

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO.MO/76236-237/2019 & FO/A/75749/2019

Date of Hearing/Decision : 27.06.2019

PER BENCH :

The Appellant Revenue has also filed Miscellaneous Application for withdrawal of their Appeal. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application and also the Stay Petition gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)

Member (Judicial)

(P. V. Subba Rao)

Member (Technical)

Pooja